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Affidavit to be Furnished by the candidate alongwith Nomination Paper

	before the Returning Officer
From.	24 Betwale

1... DINKAR RAMINIANDER OF Late Shatead Ram

Acad. 60 ... years, resident of Khairwa, Ro-Majorgan, Diff-a tamorni

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Acad. 60 ... years, resident of Khairwa, Ro-Majorgan, Diff-a tamorni

Acad. 60 ... years, resident of Khairwa, Ro-Majorgan, Diffrantion full postal address), o cambridate in the above Election, do hereby solemnly affirm and state on oath as under:-(strike out whichever is not applicable) (1) I am a candidate set up by------(name of the political party) / am contesting as an

Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1,	Self	NIC	71 1000 1000 1000 1000 1000 1000 1000 1	in Amada
2.	Spouse-	NIL		
3.	Dependent 1	NIL		
4,	Dependent 2	NIV		
5.	Dependent 3	NIL		

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	
(b)	Name of the Court(s). Case No. and	(4 tan) (14
	Date(s) of order(s).	30/12/2011

(5) That I give herem below the details of recassets (movable and is amovable etc.) of mysels.
my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect to listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
No.				Hard Street, Co.	Desil Salvania de la	
)	Cash in hand	50,000= N	45,000:00	20,00000	20.000=00	10,000 = W
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1,78,106=10 A/c no - 10839465017	NIL	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	HIL	MIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	L.T.C. Sum Insured 5.00,00000	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	Tata Sumo 6.00,000 - W	NIL	MIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)		NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)		NIL	NIL	NIL	NIL

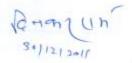
REMAN (14 5

Any other assets such as value of Claims/interest	
A, Gross Total value	

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	Khairwa				
	Area (Total measurement in acres)	4 Acres				
	Whether inherited property (Yes or NO)	YES				
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase	10,00.000:00		Ĺ	7	j
	Any Investment on the land by way of development, construction etc.		Z	Z	7	Z
	Approximate Current market value	1				
(ii)	Non-Agricultural Land Location(s) Survey number(s)					
	Area (Total measurement in sq. ft.)	L				
	Whether inherited property (Yes or NO)	Z				
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase				-	
1	Any Investment on the land by way of development, construction etc.				Di ani	
	Approximate Current market value					
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					



	y wither inherited property (* es or NO)			11			
	Dear of purchase in case of serf activitied property						
	Cost of property (in case of prochase) at the time of prochase						
	Any Investment on the property by way of development, construction etc.						
	Approximate Current market value					1	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	pudential khirma s dismil	1	77	2	7	
	Area (Total measurement in sq. ft.)	sdismil	-	1			
	Built up Area (Total measurement in sq. ft.)						
	Whether inherited property (Yes or NO)	YES					
	Date of purchase in case of self acquired property						
	Cost of property (in case of purchase) at the time of purchase	1,25,000=00			-		
	Any Investment on the land by way of development, construction etc.						
	Approximate Current market value						
(v)	Others (such as interest in property)						
(vi)	Total of Current Market Value of (i) to (v) above						

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	1.50,000=05 Bank of Baroda Mayorganj	171		J	1
•	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	for Tractor		Ž	Ž	2

10 1/21 2011

	Ally other liability				17	1		T	1
	Grand total of liabilities			-				-	-
ii)	Government Dues: Dues to departments dealing with government accommodation								
	Dues to departments dealing with supply of water	7				1		1	
	Dues to departments dealing with supply of electricity	Z	-	5	j	2		7	
	Dues to departments dealing with supply of telephones/mobiles				7			1	
	Dues to departments dealing with government transport (including aircrafts and helicopters)								
	Income Tax Dues							-	
	Wealth Tax Dues								
	Service Tax Dues						1		
	Municipal /Property Tax Dues								
	Sales Tax Dues								
	Any other dues				7				-
	Grand total of all Govt. dues)		-		-	1

(7) Details of profession or occupation: a. Self. Soulal Sirvice b. Spouse ... Haussewife

(8) My educational qualification is as under:

Matri culate, High school Dumrikala, BSBB eta.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum. DINKAR RAM
2.	Full postal address	VILL- Khairwa, Doct- majorgang
3.	Number and Name of the constituency and state	24-Bathnaha (Bihas)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	.B.J.P.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

Š	PA	N of			ee. for which la		Herme Same
		Candidate					-
		Spouse:					
6.	(c)	Dependents Details	of Assets and	Liabiliti	es in rupees		
		Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-II
١.		Moveable Asset (Total value)	7, 43,000:00		10 20,000 = 10	20, (rtro > 00	10,000 > 00
B.		Immovable Asset	14 K. 1000 to				
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)					
	(ii)	Approximate Current Market Price of Asset (Total Value)					
7		Liabilities					
		(i) Government dues (Total)			-34		
		(ii) Loans from Bank, Financial Institutions and others (Total)	1,50,000= 10				
8.	Hi	ghest educational qualific	eation: Ma	tricul	ate.		

VERIFICATION

(a nom(1)

1, the depon	teni, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
declare that	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

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Varified at this the	2017	day of December 2011	
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DEPONENT